

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

238. C.P. (IB)/1180(MB)2021

IN THE MATTER OF

State Bank of India (Creditor) through
the Resolution Professional Mr. Anuj Bajpai

... Petitioner

Vs

Mr. Pankaj Nandlal Agrawal

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **21.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/